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**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO.82 (RE-2007)/2004-2009

NEW DELHI, THE 5th MARCH, 2008

Subject: Prohibition on export of Basmati and non-basmati rice – regarding.

S.O. (E) In exercise of the powers conferred by Section 5 read with Section 3(2) of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) and also read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments and additions to Notification No.38(RE-2007)/2004-2009, dated 15.10.2007 as amended from time to time :

1. The entry at S.No.45AA in Chapter 10 under Schedule 2 of ITC(HS) Classification of Export and Import Items stands substituted as under: -

Sl. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
45AA	1006 30 20	Kg	Basmati Rice including (Dehusked (Brown), semi milled, milled both in either par-	Free	1. Exports to Russian Federation permitted subject to pre-shipment quality certification issued by Sri Ram Institute for Industrial Research or any other agency as may be

			boiled or raw condition).		notified from time to time. 2. Export permitted only if the minimum FOB price is US \$ 900 per ton or Rs.36,000/- per ton.
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2. First sentence of Paragraph 2.3 will be substituted as follows :-

“The prohibition imposed by this Notification shall not be applicable to the export of non-basmati rice if the Minimum FOB Export Price (MEP) is US\$ 650 per ton or Rs.26,000/- per ton.”

: 2 :

3. After Para 2, Paras 2A and 2B shall be added as under :-

- “2A. Export of Basmati and non-basmati rice will be restricted through the following ports:
- (i) Kandla
 - (ii) Kakinada
 - (iii) Kolkata
 - (iv) JNPT, Mumbai

However, the above mentioned port restriction would not apply to the specific exemptions / relaxations granted earlier, under Para 2 above.”

“2B. Only the quantities being loaded in the ships at the time of ban will be allowed to be exported under the transitional arrangements. Other than this, ‘transitional arrangements’ envisaged under Para 1.5 of the Foreign Trade Policy, 2004-2009, as amended from time to time, shall not be applicable for the restrictions imposed vide this notification.”

4. This issues in Public Interest.

(R.S. GUJRAL)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/846/AM’08/PC-III)